

(b) the balance of water available for future development; and

(c) whether such studies are proposed to be undertaken in the drought-affected areas of the State like Banpur, Khandpada, Daspalla and Ranpur in the district of Puri?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) No, Sir.

(b) Does not arise.

(c) No such request has been received from the State Government.

Balimela Electricity Scheme in Orissa

1400. SHRI CHINTAMANI PANIGRAHI: Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) whether the Central Investigation Committee has recommended for an additional help of Rs. 5 crores to the Orissa Government for completing Balimela Electricity Scheme in Orissa;

(b) if so, what is the decision of Government in this matter;

(c) the total amount which the Central Government has advanced to Orissa Government so far for this project; and

(d) whether the revised estimate of expenditure is being shared equally by the Orissa and Andhra Governments?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). A team of officers of the Government of India who visited Orissa felt that an additional outlay of Rs. 5 crores might

be required for the Balimela Project in 1968-69 to enable the commissioning of the first unit in 1972. The work on the project is progressing on that basis.

(c) Earmarked Central assistance has been provided from 1967-68. The amount sanctioned in this year to the Government of Orissa was Rs. 3 crores.

(d) The cost of the Balimela Dam only is being shared equally by the Governments of Orissa and Andhra Pradesh, the share of Andhra Pradesh being limited to Rs. 12 crores. The revised estimate of the cost of the dam has not yet been received by Central Water and Power Commission from the Orissa authorities.

Rural Housing Schemes in Orissa

1402. SHRI CHINTAMANI PANIGRAHI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether any officer of the Planning Commission went to Orissa recently and studied the progress and achievements of the rural housing schemes in Orissa;

(b) if so, the findings thereof;

(c) the amount which has been allotted so far to Orissa for rural housing scheme and the results achieved so far; and

(d) the amount allotted for 1968-69?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING, AND SUPPLY (SHRI IQBAL SINGH): (a) Yes; a Study Team of officers including one from the Planning Commission was set up by the Working Group on Housing for the Fourth Five Year Plan to make a quick field level sample survey of the working of rural housing programmes. The Team visited Orissa in June, 1968.

(b) The Study Team observed that the Village Housing Projects Scheme

had not made any significant progress in the State primarily due to the fact that the State Government have not been allocating adequate funds for this Scheme in their annual plans and budgets. Another important reason for the slow progress is the absence of adequate machinery for proper coordination of assistance available for rural housing from various Central Ministries.

(c) Central financial assistance depends upon the provision made by the State Government in their annual plan and budget and also on the expenditure incurred by them. Since the introduction of the Scheme in Orissa in 1959, Central assistance aggregating to Rs. 62.32 lakhs was released to them upto the end of March, 1968, under the Village Housing Projects Scheme. According to the report of the Study Team, so far construction of 1,526 houses has been sanctioned of which 1,391 houses have been completed.

(d) According to the information available, against the Plan ceiling of Rs. 11 lakhs under 'Housing' for 1968-69, Orissa Government propose to utilize about Rs. 2 lakhs for the Village Housing Projects Scheme.

जीवन बीमा निगम

1403. श्री राम सेवक यादव : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस आशय की शिकायतें प्राप्त हुई हैं कि ग्रामीणों वृद्ध व्यक्तियों की आयु उनकी वास्तविक आयु से कम दिखा कर जीवन बीमा निगम में उनका बीमा किया जाता है, तथा उनकी शीघ्र ही मृत्यु हो जाने के कारण बीमा निगम को, भारी घाटा हो रहा है

(ख) क्या 1966 में पालिसी संख्या 3000/1968 के अन्तर्गत किया गया बीमा इसी प्रकार का था; और

(ग) यदि हां, तो इस सम्बन्ध में सरकार द्वारा क्या कार्यवाही की गई है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) दावे के निपटारे की यह एक अनिवार्य शर्त है कि बीमाकृत व्यक्ति की आयु की सत्यता को निगम के समक्ष संतोषजनक रूप से प्रमाणित करना चाहिये। जहाँ आयु का सत्यापन किये बिना पालिसियां जारी की जाती हैं तथा आयु विषयक प्रमाण-पत्र बाद में पेश किये जाते हैं वहाँ ऐसे मामले प्रकट होते हैं जिनमें आयु को बढ़ाकर या घटाकर बताया गया है और उनमें समुचित कार्यवाही की जाती है। तथापि ऐसे मामलों की संख्या अधिक नहीं है जिनमें आयु को काफी घटाकर बताया जाता है। जब ऐसे मामलों का पता चलता है तब किशतों में अन्तर की बकाया रकम व्याज सहित वसूल कर लीज जाती है। जहाँ यह पाया जाता है कि निगम को धोखा देने के निमित्त जानबूझकर आयु को अत्यधिक घटा कर बताया गया है, तो ऐसे प्रत्येक मामले में परिस्थितियों तथा गुण-दोष के आधार पर, करार भंग कर दिया जाता है।

पालिसियों के अन्तर्गत आयु की स्वीकृति के निमित्त, निगम आयु के प्रामाणिक साक्ष्य को प्रस्तुत करने पर जोर देता है, जैसे कि जन्म के समय के नगरपालिका अथवा अन्य अभिलेखों में दिये गये प्रामाणिक उद्धरण, स्कूल या कालेज के अभिलेखों के प्रमाणित उद्धरण यदि उनमें जन्म की तारीख लिखी हो। सरकारी कर्मचारियों तथा अर्ध सरकारी संस्था के कर्मचारियों के मामले में उनके सेवा-पंजी (रजिस्टर) से प्रमाणित उद्धरण, जन्म कुंडली आदि। इसके अतिरिक्त अधिकांश मामलों में, जहाँ चिकित्सक की रिपोर्ट प्रस्तुत करना आवश्यक है तथा उन मामलों में भी जहाँ बीमाकृत रकमें बड़ी हैं, वहाँ बीमा प्रस्ताव में उल्लिखित आयु को सम्बद्ध चिकित्सा परीक्षक से परिपुष्ट कराना आवश्यक